

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(S) No. 4759 of 2025

1. Chairman, Central Board of Trustees, Employees Provident Fund Organization, Ministry of Labour, Government of India, Sharam Shakti Bhawan, Rafi Marg, P.O. & P.S.-New Delhi, New Delhi-110001.
2. Central Provident Fund Commissioner, Employees Provident Fund Organization (Ministry of Labour, Government of India), Head Office, Block-II, East Kidwai Nagar, New Delhi-110023.
3. Regional Provident Fund Commissioner-I, Employee's Provident Fund Organization, Government of India, Ministry of Labour and Employment, Regional Office, Ranchi, Bhavishya Nidhi Bhawan, Hinoo, P.O. & P.S.-Doranda, Ranchi-834002, Jharkhand, through Rakesh Kumar Sinha, s/o Arvind Kr. Sinha, aged about 41 years, Regional P.F. Commissioner-II (Legal), EPFO Regional Office, Bhavishya Nidhi Bhawan, P.O. & P.S.-Doranda, Dist.-Ranchi-834002.

... .. Petitioners/Respondents

Versus

1. Deepak Tigga, aged about 65 years, son of Late Mahadev Tigga, Resident of Dibadih Girja Toli, Near Railway Line, P.O.-Doranda, P.S.-Doranda, District-Ranchi, Jharkhand.

... .. Respondent/Applicant

2. Union of India, through the Secretary, Government of India, Ministry of Labour and Employment, Shram Shakti Bhawan, Rafi Marg, P.O. & P.S.-New Delhi, New Delhi-110001.

... .. Proforma Respondent/Respondent

CORAM: HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD
HON'BLE MR. JUSTICE PRADEEP KUMAR SRIVASTAVA

For the Petitioners	: Mr. Rupesh Singh, Advocate
For the Resp. No.1	: Mr. J.J. Sanga, Advocate
	Mr. Randhir Kumar Sharma, Advocate
	Ms. Angel Khalkho, Advocate
For the UOI	: Mr. Romit Kumar, AC to Mr. Prashant Vidyarthi, Adv.

CAV/Reserved on 13.08.2026

Pronounced on: 11th September 2026

1. The instant writ petition filed under Article 226 of the Constitution of India is directed against the order dated 29.10.2024 passed in O.A./051/00030/2023 by the learned Central Administrative Tribunal, Patna Bench, Circuit Sitting at Ranchi, whereby and whereunder, the orders dated 29.06.2021 and 20.04.2022 by which disciplinary authority imposed the penalty upon the applicant (respondent herein) and appeal

